

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 465/252/ND/2018

In the matter of :
Cranes Exims (P) Ltd

....PETITIONER

SECTION :
Under Section 252

Order delivered on 30.5.2018

Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Gireesh Bhalla, (FCA)
For the Respondent/Corporate Debtor :
For the Intervener : Mr. Shobit Srivastava, Dy. ROC
Ms. Lakshmi Gurung, St. Counsel Income tax Department along
with Mr. Rajat Nagar, Advocate

ORDER

Learned authorized representative for the appellant is present and represents that upon notice to the respondent ROC, the same is being represented by Dy. Registrar for ROC, who seeks some time to file reply. Let the reply be filed within 4 weeks from today. In relation to Income tax Department, Ld. Standing Counsel represents that a copy of the same will be furnished at the address notified in the Notice Board of this Tribunal within a week from today. Let the same be complied and on compliance, Income tax Department to file their observations within a period of 3 weeks thereafter.

List on 10.7.2018.

-sd/-

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

-sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit